

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.33/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DCB BANK LTD. V/S M/S K.D. MERCHANTS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Hashmat Nabi with Sh. Arham Raza, Advs. : *For the Financial Creditor*

NONE : *For the Corporate Debtor*

ORDER

Ld. Counsel representing the Financial Creditor is present through VC.

- 1.** In this case, the notice was issued on 06.05.2024 to the Respondent/ Corporate Debtor. In compliance of the said order of issuing notice, the Ld. Counsel representing the Financial Creditor states that an affidavit of service has been filed on the e-portal of this Tribunal.
- 2.** The notice was served by way of courier, email and speed post and as per the service report, all the mode of service affected upon the respondent showed that the notice has been delivered to them. However, there is no representation today on behalf of the respondents nor any reply/ response has been received so far.
- 3.** Let the last opportunity be granted to the respondent for filing response, if any, within a period of ten days, failing which, the ex-parte proceedings will be initiated without passing any further order.
- 4.** Let the matter be adjourned for further hearing on 2nd August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

5th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*